

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. M.P. No. 1099 of 2020

1. Uttam Ram
2. Vinod Ram
3. Vishal Ram
4. Prem Nath Sahoo
5. Ashish Gupta ... **Petitioners**

-versus-

1. The State of Jharkhand
2. Director General of Police, Jharkhand
3. Superintendent of Police, Ramgarh
4. Officer In-charge, Patratu (Bhurkunda)
Police Station, Ramgarh. ... **Opposite Parties**

CORAM : HON'BLE MR. JUSTICE ANANDA SEN
THROUGH VIDEO CONFERENCING

For the Petitioners : Mr. Binod Singh, Advocate
For the State: Mr. S.K. Dubey, A.P.P.

3/ 11.09.2020 The lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 11.00 a.m. They have no complain in respect to the audio and video clarity and quality.

This case was listed/supposed to be listed before the Lawazima Board for passing an order in respect of the defects, pointed out by the Office.

Considering the pandemic situation where the Court has minimized the footfall of the lawyers and their Clerks in the Court, this Court felt proper to get all the cases listed before this Court so that the defects can be looked into at this stage only. Thus, this case is listed today before this Court directly.

Counsel for the petitioner prays to ignore the defects and take up the matter on merits.

Accordingly, the are ignored for the present.

Mr. Binod Singh, learned counsel for the petitioners submits that he could not comply the peremptory order passed in Cr. M.P. No.3027 of 2019, which was passed on 10.01.2020. He submits that no sooner the Cr. M.P. No.3027 of 2019 is restored to its original file, he will remove the defects.

In view of the submissions made by the learned counsel for the petitioners, I am inclined to allow this criminal miscellaneous petition. Accordingly, Cr. M.P. No.3027 of 2019 is restored to its original file.

Petitioner is directed to remove the defects pointed out in Cr. M.P. No.3027 of 2019 within six weeks.

(Ananda Sen, J.)